

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2680/2002
M.A.NO.2263/2002

(2)

Thursday, this the 10th day of October, 2002

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri M. P. Singh, Member (A)

1. Shri P.N. Kaul
s/o Shri Jia Lal Koul
M-19B, Met. Complex
Lodhi Road,
New Delhi-3
2. Shri Satya Pal Singh Chauhan
s/o Late Shri Sher Singh
M-49-B, Met. Complex
Lodhi Road, New Delhi-3
3. Shri Mahinder Singh
s/o Shri Ram Krishan
X-496, Timarpur,
New Delhi-54
4. Shri R.K.Dahiya
s/o Shri Chotoo Ram
348, Sector 7
M.B. Road, New Delhi
5. Shri Pratap Singh
s/o Late Shri Karan Singh
613/5, Pushp Vihar
M.B.Road, New Delhi
6. Shri P.P.Lilariya
c/o India Meteorological Department
Mausam Bhawan, New Delhi
7. Shri Parshu Ram Prasad
s/o Shri Shiodayal Prasad
RZ/D-28, Dwarikapuri
Vijay Enclave, New Delhi-45
8. Shri Bhagwan Das Ahirwar
c/o India Meteorological Department
M.C. Bhopal
9. Shri Rajendra Prasad
c/o India Meteorological Department
Met. Centre, Lucknow
10. Shri Bhagwan Chand
c/o India Meteorological Department
Seishocology, Dalhausie
11. Shri Ram Lakhlan
s/o Late Shri Ram Narayan
1347, Lodhi Road Complex
New Delhi-3

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12. Shri Krishan Kumar
s/o Late Shri Durga Prasad
229/Block-B/5,
Sector 11, Rohini
New Delhi

13. Shri Mange Ram Yadav
c/o India Meteorological Department
Mausam Bhawan, New Delhi

14. Shri Somesh C. Das
c/o India Meteorological Department
Mausam Bhawan, New Delhi

..Applicants

(By Advocate: Shri V.S.R.Krishna)

Versus

The Union of India through

1. The Director General of Meteorology
India Meteorological Department
Govt. of India
Mausam Bhawan, Lodhi Road
New Delhi-3

2. The Deputy Director General of Meteorology
(Administration & Stores)
India Meteorological Department,
Govt. of India
Mausam Bhawan, Lodhi Road
New Delhi-3

..Respondents

O R D E R (ORAL)

Justice V S Aggarwal:

MA-2263/2002

MA-2263/2002 is allowed subject to just exceptions. Filing of joint application is permitted.

OA-2680/2002

The grievance of the applicants is that they have been appointed on regular basis and promoted as Senior Observers from the post of Lab. Assistants and have been discharging the said duties for the last four years. It is asserted that all of a sudden, vide a Memorandum dated 30.9.2002, they are being reverted to the post of Lab. Assistant and the earlier orders are being cancelled

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without any show cause notice and in total flagrant violation of the rules.

2. We note that though the order has been passed reverting the applicants to the post of the Lab. Assistant w.e.f. 1.10.2002 and representations now are being called to be submitted by 7.10.2002.

3. The learned counsel for the applicants informed us that representations have since been filed. According to him, it will be a post-decisional hearing.

4. Taking stock of the totality of facts, it is directed that respondent No.1 will decide the representations of the applicants by passing a speaking order by 31.10.2002 and intimate the applicants about the said order.

5. At this stage, keeping in view the fact that the applicants have already been reverted, we deem it unnecessary to pass any interim directions.

6. With these directions, OA is disposed of.


(M P Singh)
Member (A)

/sunil/


(V S Aggarwal)
Chairman